capacity continues subject to the following conditions:—

- (i) No additional plant and machinery is installed (except minor balancing equipment procured indigenously);
- (ii) No additional expenditure of foreign exchange is involved; and
- (iii) Such extra production does not occasion any additional demand for scarce raw materials.

(g) The general policy in this regard has beien outlined in the Guidelines for Industries (Part I) Policy & Procedures published by the Ministry of Industry as amended from time to time. It is also subject to location policy of Government.  $I_n$  respect of the proposals for expansion of the capacity of the items of drugs and pharmaceuticals, the provisions of the Drug Policy are also kept in view besides the general guidelines.

SI.	Name of the	Name of the Unit						icensed/	PRODUCTION IN KGS		
No.	CROSSES TO CHARGE OF THE S						R	legistered Capacity	1979	1980	1981 (Jan. to May)
r		2				-		3	•	5	6
ı.	M/s. CIPLA	ž						685 kgs.	156	298	161
£,	M/s. Fairdeal	*	39.5	*		900		60 kgs.	NIL	16	14
								According to DGTD, there are no separate installed capacities for Salbutamol as it is reported to be manufatured in multi-purpose plants along with other bulk drugs			

### 12 NOON.

[Mr. Deputy Chairman in the Chair]

REFERENCE TO THE REPORTED FINDINGS OF THE COMMISSION OF INQUIRY ON THE COMMUNAL RIOTS IN JAMSHEDPUR IN APRIL, 1979.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table . . .

SEVERAL HON. MEMBERS: Sir,... (Interruption\*)

MR. DEPUTY CHAIRMAN: Please »it down, all of you. I cannot hear \* single word, I cannot follow any of you. Please git down.

श्रो यंथ्यन सिवते रजो ( उत्तर प्रदेश) जिन के हाथ खून से रंगे हुए हों... (व्यवसान) ...

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श्रां जे के जैन (मध्य प्रदेश): ग्रार एस एस के खिलाफ जनसंघ के खिलाफ कमीशन ने लिखा है रिपोर्ट पर पूरी बहस हो . . . . (स्थवधान)

श्रो महेन्द्र मोहन मिश्र (बिहार)ः ग्रार० एस० एस० भीर जन संघ वालों ने कत्ले ग्राम कराया है....(व्यवधान)

MR. DEPUTY CHAIRMAN: Reporters, don't write anything.

I request all Members to please sit down and listen to me. . . (Interruptions) Please listen, nothing is going on record. Please take your seats.

SEVERAL HON. MEMBERS:

Not

record.

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being recorded. Unless I am able to hear what is it all about, I cannot allow anything . . . (Interruptions). Please take your seat . . .

(Interruptions)

SHRI S. KUMARAN (Kerala): We also want the report to be discussed... (.Interruptions)

SHRI N. K. P. SALVE (Maharashtra): Sir, two news items have appeared in different newspapers today and these caused grave concern throughout the country. One of them is about a report which refers to the heinous crimes committed by RSS... (Interruptions) in instigating passion\* and creating frenzy . . . (Interruptions).

SHRI N. K. P. SALVE: Why he is so much perturbed ,may I know. . .

# श्री लाल कृष्ण ग्राडवाणी (गुजरात): यह अन्तुले के मामले से ध्यान हटाने के लिए है?

SHRI N. K. P. SALVE; What Mr. Antulay committed has not . . .

(Interruptions)

# श्री लाल कृष्ण ग्राडवाणी : बहस होने दीजिए । हमें कोई ब्रापित्त नहीं।

(Interruptions)

SHRI LAL K. ADVANI: Let there be a full discussion, we have no ob-jecion . . .

(Interruptions)

SHRI N. K. P. SALVE; My submission must be hear. . . (Interruptions)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): It is a manipulated report . . . (Interruptions). There is manipulation.

SHRI LAL K. ADVANI: Let the report be laid on the Table . . .

(Interruptions)

MR. DEPUTY CHAIRMAN; Please take your seats. That report, I am

told, is perhaps with the State Government and it has to be laid on thqt.. Table of their House, I do not know. I do not know whether it is here. . . (Interruptions). If. the report is made available here, then there should be a proper motion for discussing it here. Then we can discuss it . . . (Interruptions)

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SHRI N. K. P. SALVE: I will take only two minutes . . . (Interruptions). No technicality must be brought into this. So far as the report is concerned, it is a disgrace to the nation . . . (Interruptions). The i crime was committed by an association which was connected with the assassination of Mahatma Gandhi, association which has been systematically whipping up communal frenzy in this House and outside . . . (interruptions) .

भी साल कृष्ण प्राडवाणी : इन्होंने कहा कि महात्मा गांधी की हत्या में ब्रार० एस० एस० काहाय याज्यकिकमीशन ग्राफ इनक्वायरी कह चुका है कि ऐसा नहीं था। बार-बार यह बोल रहे हैं। So far as we are concerned, we are willing to face any सरकार इन के हाथ में हैं। जिन्हींने भपराध किया है उन 🕫 दंड दीजिए। हमारी सरकार होती तो जितने कमीशन हैं; गप्ता कमीशन, शाह कमीशन हम सब की रियोर्ट पर कार्मवाही करते। यह सुरकार तो ऐसी है जो कमीशनों पर विश्वास नही करती । पहली बार एक कमीशन की रिपोर्ट श्रायी है जिस के बारे में कहा जा रहा है कि विचार किया जाये।

SHRI N. K. P. SALVE: Sir, the topmost priority in this House has to be given to the report on the Jam-shedpur riots.

(Interuptions)

Expunged as ordered by the Chair.

discussed.

sionof Inquiry on
SHRI LAL K. ADANI: Yes. Let it ^J|S

(Interruptions)

SHRI LAL K. ADVANI: Yes. Let it be discussed.

(Interruptions)

SHRI N. K. P. SALVE: Secondly Sir, there is an allegation... (Interruptions)

# श्री संय्यद सिब्ते रजी: माथुर साहब तालियां बजा रहे हैं ... (व्यवधान)

SHRI N. K. P. SALVE: Sir, there is an allegation. (Interruptions). Sir, there is a report here that they are "thinking of dropping the case against Mr. Desai and Mr. Patel in respect of tht gold auctions. If there ever was a most heinous and most

corrup\_\_\_\_ (Interruptions).. act it was the one which was per-and it was the gold auctiong (Interruptions). We do not know how the Cabinet Committee is thinking of dropping this case.

(Interruptions) MR. DEPUTY CHAIRMAN: Mr. Salve, shall we go by the List of Business? (Interruptions). Shall we take up the business in a way which would be desirable? (Interruptions). I have heard you, Mr. Salve.

SHRI N. K. P. SALVE: What is the way in which we have to go? (Interruptions). They can discuss the Antulay affair on the basis of newspaper reports?

#### (Interuptions).

MR. DEPUTY CHAIRMAN: I have heard you Mr. Salve. Please take your seat. (*Interruptions*). All of you, please take your seats first. Now, if you want to discuss the report on the Jamshedpur riots, please have a copy placed on the Table of the House or at least have it placed in the Library and then move a proper motion.

SOME HON. MEMBERS: Yes, Yes.

MR. DEPUTY CHAIRMAN; That way we can discuss and I have no objection. We have to get a copy of the report and unless you bring it here, you cannot discuss it. Probably

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it has been presented to the State Government. (Interruptions).

SHRI N.!K.P. SALVE: I was making a statement with regard to the gold auction by the previous Government.

(Interruptions)

MR. DEPUTY CHAIRMAN: I have allowed already two persons to make a special mention about the Gold Auction Inquiry Committee Report and the Jamshedpur Riots Inquiry Committee Report. I have already allowed. Special Mentions which will come at the proper time. What more do you want? If you want to discuss it, you bring a proper motion before the House.

(Interruptions)

SHRI P. RAMAMURTI (Tamil Nadu): Mr. Deputy Chairman, Sir, (Interruptions)

MR. DEPUTY CHAIRMAN: You have to move a proper motion.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, please allow me to speak. (Interruptions). Why don't you allow me to speak? (Interruptions). Please let me speak. (Interruptions). Mr. Khaparde, please let me speak (Interruptiosn). Mr. Deputy Chairman, Sir, please let me speak.

(Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar): Sir, on a point of order. (Interruptions).

SHRI P. RAMAMURTI Mr. Deputy Chairman, Sir,..

SHRI NARSINGH NARAIN PANDEY (Uttar Pradesh): Sir, please hear me. (Interruptions)

Mr. Deputy Chairman, Sir, please hear me.

MR. DEPUTY CHAIRMAN: If you want to discuss the report, you have to move a proper motion. *Interrup-tions*). There are only four days left and you have to find a way out for that.

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(Interruptions)

MR. DEPUTY CHAIRMAN: You have to give notice for that. (Interruptions)

شرى شريف الهين شارق (جمون و كشمير) : جلاب والاجهان تك جمشهد پور کمهشن کی وپورت کا تعلق ہے اس رپورٹ میں ان ڈاتلوں کے سہاد کاموں سے نقاب اٹھائی گئی ھے جو هلدوستان کی تقسهم کوانے کے لئے ڈستا دار میں جن کے هاتھیں میں مسلمانوں اور اقلهتوں کے خون کا رنگ للا ہوا ہے - جن کے دامیں سے فرقه پرستی کی ہو آتی ہے - ایسے سلکھن واقعون كو نشر انداز نهين كها جانا چاهیے - ایسے سلکھن واقعوں ہو بحث بلد کرا کر آپ ملک کو آگے نہیں بوھلے دیں کے - ایسے قاتلوں پر اگر پاہندی نہیں اکائی گئی ایسے سلک کے دشیلوں کی گردنیں۔ اگر مروز کو نهیں رکھی گئیں تو هندوستان ایک بار نهیں دس بار تقسیم هو کا اور ہے سہارا ہو کا کچھ تہیں کو س*ا*ین کے - میں هدروستان کے عوام کے نام ہر اس ایوان سے اپیل کرتا ہوں که سب ہے پہلے اس رپورٹ پر بحث کی جائے اور اس بلیاد پر ان قاتلوں کو جلہوں نے وہاں فرقہ وارائه فسادات کوائے عیں ان جن سلامه کے کو جن کے خلاف رپررٹ میں سفارش

کی گئی ہے اس کو قابو کیا جانے کے 🕮 لیک آواز ہے۔ سب لوگ چاہے اس طرف کے هوں چاھے اس طرف کے هوں ان يو پابلدي لٹانے کے لگے آب جلد سے جلد قدم اتھائیں - ایسے لو وں نے ہدوستان کے ساتھہ وشواس کھات کیا ہے ، ہلدوستان کی قوسی یکجہتی کے خلاف فداری کی ہے ہ إنهون نے اقدام کیا ہے۔ انہوں نے ع ملدوستان کے تعدی تهذیب و سهاست پر تلوار جلائی ہے ۔ اس چیز کو کسی ہوں مورت میں معاقب تیپن کیا جانا جاملے - مرف اسپیشل میلھن سے کام نہوں چلے گا - ہورا ڈسکشی اس پر هو - فرقه وارانه ايلهمهلاتس كو دبانًا چاهبُه - آب هي فيصله كها جائے اور فرقم پرستوں کی پارٹھوں کے تاہوت میں آخری کیل *ٹھوک* ھی

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† [(श्री शरीफद्दीन तारिक (जम्म 🛎 🦠 काश्मीर): जनाने वाला जहां तक जमशेद-पूर कमीशन की रिपोर्ट का ताल्लुक है इस रिपोर्ट में उन कातिलों के सेया कामों से नकाब उठाई गई है जो हिन्दुस्तान की तकसीम कराने के लिए जिम्मेदार हैं जिनके हायों में मुसलमानों और प्रक्लियर्ते के खुन कारंगलगाहुमाहै। जिनके दामन से फिरकापरस्ती की ब् अंगती है। ऐसे संगीन वाक्यों को नजरग्रन्दाज नहीं किया जाना चाहिये । ऐसे संगीन वाक्यों पर बहस बन्द कराकर अगप मुल्क को क्रांनहीं बढ़ने देंगे । ऐसे कातिलों पर ग्रगर पाबंदी 🗷 नहीं लगायी गई, ऐसे मुल्क के दुश्मनों की गरदनें भगर मरोड़ कर नहीं रखी गयीं

<sup>\*</sup>Expunged as ordered by the Chair.

तो हिन्दुस्तान एक बार नहीं दस बार तकसोमा होगा भौर बेसहारा होगा। कुछ नहीं कर सकेंगे। मैं हिन्द्स्तान के अवाम के नाम पर इस इवान से श्रपील करता हं कि सब से पहले इस रिपोर्ट ५र बहस की जाये और इस ब्नियाद पर उन कातिसों जिन्होंने वहां फिरकाबाराना फशादात कराये हैं; उन अनसंघ के गुण्हों को जिनके खिलाफ रियोर्ट में सिफारिश की गयी है उसको काबू किए जाने के लिए एक द्वावाज से सबलोग, चाहे इस तरक के हों अपहे उस तरफ के हों, इन पर अवाबंदी लमाने वे लिए भ्राप जल्द से जल्द कदम उठाये । ऐसे लोगों ने हिन्दस्तान के साथ विश्वासभात किया है। हिन्दुस्तान की कौमी यकजहती के खिलाफ गहारी की है । उन्होंने इकदाम किया है, उन्होंने हिन्दुस्तान के तमदन तहजोब व सियासत पर तलवार चलाई है। इस **चो**ज को किसो भो सूरत में माफ नहीं किया जाना चाहिये। सिर्फं स्पेशल मेंशन से काम नहीं चलेगा। पूरा डिस्कशन इस पर हो । फिरका-वाराना एलोमेंटस को दबाना चाहिये । ग्राज हो फैसला किया जाए श्रीर फिरकापरस्वों को पार्टियों के ताब्त में ब्राखिरो कील ठोक ैदी जाये।

SHRI P. RAMAMURTI: Deputy Mr. Chairman, I am on my legs. Kindly allow me to speak. (Interruptiona).

SHRI J. K. JAIN: Yow are a follower of Mahatma Gandhi. (Interruptions)

गांधीवादी बनते हो। \*...(व्यवधान)

भी मनुभाई पटेल (गुजरात) : हाउस चलेगा तो कानुन से चलेगा । चिल्लाने से . . . (व्यवधान)

SHRI P. RAMAMURTI; Mr. De puty Chairman, Sir, we are all so deeply exercised over . . . (Inter ruptions) We are deeply exercised over the report that has appeared in Press this morning over the Jamahedpur communal riots. Even at that time we had raised this question why these communal riots had taken place. It is not the first time that I am raising it. At that time itselfvour Government was not there; the Janata Government was therewe had raised this question. There fore, Sir. we want to discuss this question and.... (Interruptions) We want to isolate those forces in this country which do not stand for secularism, which stand for communal riot in this country We want to dis cuss the whole question. Therefore, I would urge upon the Government to place a copy of the Report immedi ately on the table of the House and if necessary, extend this session of Parliament in order to enable us to have a full discussion on that-a meaningful discussion on that. The Report should be in our hands. We should not just shout slogans each other. Therefore, let people also have the opportunity and the other people also the opportunity to defend themselves. We want to be fair to everybody. Let there be a complete discussion, a full discussion, a thorough discussion-if necessary, for two days. Let there be a complete discussion. Sir, instead of shouting and holding up this House. Therefore, Sir, I would request you to convey to the Chairman and also request the Government and leaders to convey to the Government that It is necessary that a discussion on this problem of communal riots in this House should take place in order to isolate those forces In this country which are working for communal disharmony and communal disunity. Therefore,

(Interruptions).

discussion on this.

Sir, T ask them to extend the session of the

House so that we can have a thorough

<sup>\*</sup>Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: I can bear you all.

रुवको में सूर लगा। भ्राप बैठिए। (Interruptions) में भ्रापको बुलाऊंगा ।. .

## . . . (ब्यवधान)

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SHRI PILOO MODY (Gujarat): Mr. Deputy ChainnanrSir . . . (Interruption\*).

SHRI NARSINGH NARAIN PANDEY: Sir

#### (Interruptioni).

MR. DEPUTY CHATRMAN: No, I will call you . . . (Interruption\*).

श्री नर्रासह भारायण पाण्डेण : ग्राप नहीं बलायोंग्रे, मैं जानता हूं । भाष वहां बैठे हये हैं तो आप\*

How do you say that you wui noi can me? Before eleven o'clock I had given notice. I am the first to give notice. And you say: You won't call me? (Interruptions).

MR. DEPUTY CHATRMAN; I hava not said that . . .

#### (Interruptions).

SHRI NARSINGH NARAIN PANDEY: Try to be impartial.\*

### (Interruptions).

श्री उपसमापति : माननीय सदस्य क्या नाराज होते हैं ? मैंने बताया कि इस पर स्पेणल मैंजन मंजूर हो चुका है। ग्राप कालिंग धर्टेशन दोजिए, वह अंजूर हो सकता है मुझे क्या ग्रापत्ति है। . . . (व्यवधान) श्रापको करकार तथार हो ती इस पर बहुस कर लोजिए। इतना गुस्सा न होइये। . . . . (व्यवद्यान)

SHRI NARSINGH NARAIN PANDEY: I have given in writing that I am going to . (Interruptions) I say to you that you must be impartial. (Interruptidns). The Chair should be impartial.

#### (Interruptioni).

·Expunged as ordered by the Chair.

वी उपवाचापति । मैं नेता सदन से मन्-रोध ककंगा कि भगर उनके सदस्य इतने उल्लेजित हैं तो कृषा करके इस पर बहुन कराले, में सहमत हूं। श्रीनरसिंह नारायण पाण्डेय जी क्यों इतने नाराज हैं ? . . . (व्यवदान)

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SHRI NARSINGH NARAIN PAN-DEY: There must be impartiality from the Chair. I must say this.

### (Interruptions).

भी उपलबापति: मैंने बताया कि मुझे क्या भागित है। मैंने उसको देखा नहीं . . , (काववान) । शण्डेम जी बताइये मिषे क्या पक्षपात किया । भाग कहते हैं कि श्रापात किया . . (व्यवसाय) . .

**की गर्रावह नाराबक वाक्ष्म : मैं** प्रापके कमरे में गया था। प्राप से मैंने निवेदन किया या कि मैं इस प्रका को उठाना पाहता हुं भौर श्रीमन्, उसके बाद मैंने लिखकर सेकेंटरी जनरल को दिया है। मेरा नोटिस सबसे पहले का या भीर मैंने यह कहा है कि मैं जीरो भावर में इस प्रश्न को उठाना चाहता हुं, भाषका ध्यान इस विषय की और खींचना चाहता ह वाकि यहां पर इससदन में बहस हो जाये । . . . (व्यवधान)

श्री उपसमापति : ग्राप मेरे नाराज क्यों होते हैं आपने दे रखा है तो ठीक है . . . (व्यवधान) . .

**भी नर्रासप्त मारायण पाण्डेय**ः में श्रारीप नहीं लगा रहा हं मैं तो आपकी कृदादिष्ट इस दिषय पर डाल रहा हुं। यह चाहता हं कि अर्थ मुझे सुन लें. . . (क्यवधान)

**श्री उपसमापति : मुक्षे कोई मा**पत्ति नहीं श्राप दिन भर बोलते रहें। कुछ भी नहीं लिखा जाता । मैं सून भी नहीं पाता हूं। एक भादमी खड़ा होकर बोले तो कुछ समझ में भ्राएगा। लेकिन इस पर गुस्साहोने भीर श्रारोप लगाने की क्या बात है ? . . (ब्यवधान)

किंग पार्टी को सब करना पड़ेगा। विरोधी दल की तरह ब्यवहार नहीं कर सकते। भी नेता सदन से चाहूंगा कि जैसा वह चाहें वैसा हो सकता है। श्रापके माननीय सदस्य मुझ पर श्रारोप लगा रहे हैं इसलिए में यह चाहता हूं कि श्राप जैसा चाहें समय निर्धारित कर सकते हैं—कालिंग धारें सन के लिये चाहे तो उनके लिये हो सकता ह हाफ-एन-प्रावर, गोर्ट-डे डिसक्शन, होल-डे डिसक्शन--जैसा चाहे वैसा हो सकता है, भूसे कोई श्रापत्त नहीं मैं मानने को वैयार हूं। (व्यवधान)

THE LEADER OP THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): So far as this matter is concerned, I do not know how I do come into the picture. Sometimes, Members mention their matters. Even before the Ouestion Hour started, Mr. R&ma-murti wanted to mention something. Unfortunately, this has become a kind of practice. One day, the wholt Question Hour could not be taken up. The hon. Members want to mention their matters. They want to discuss their subjects or to raise their points. It is for them to do so. Thereafter, we in the Business Advisory Committee devide as to what items we can take up and what time we can allot to them. It is for you to regulate the House and decide when you will allow to speak. Nei-their I nor you can decide on the Floor of the House as to what items will be taken up for discussion and how much time we can give to those items. There is a set procedure for this. We shall follow that.

श्री उवसमापित : एक-एक करके सबको सुनूषा । जला करके भ्राप बैठ जल्ह्ये । पण्डेय की ।

भी नरसिंह नारायणपाण्डेयः मैं नेता सदत की भावताधों से चपने को सम्बद्ध करता हूं। मेरी इतनी बड़ी पार्लियामेंटरी लाइफ हो गई है। मैं कभी चेयर के प्रति

धनादर शब्द प्रयोग नहीं करना चाहता। में माफी चाहता हं भगर आप की मेरे शब्दो से किसी प्रकार का कोई धक्का पहुंचा हो। मैं इस मसले पर एजिटेटिड जरूर हुआ। हैं। सारे सदन का, सारे देश का एजी टेटिड होना स्वाभाविक है क्योंकि सन 1979 में इस प्रश्न के ऊपर जनता पार्टी के मुख्य मंत्री श्री कर्पुरी ठाकर ने एक थी मेन कमीशन बैठाया था इसमें 108 भादमियों का कत्ल हमा या जय-शेंदपुर में । दो रोज तक "हालो कास्ट" चलता रहा । कारे देश की निगाहें इसी पर थी। मैं समझता हं इस सदन में कोई भी ऐसा व्यक्ति नहीं है जिसने इस पर अपने शांसुन बहाये हों। प्राज कमीशन की रिपोर्ट मा गई है। रिपोर्ट के बारे में बिहार के मुख्य मंत्री ने धपनी प्रेस कांफ़्रेंस में कहा है जो मैं घापके सामने पेश करना चाहता हुं। उन्होंने कहा है कि इसमें वह ग्राल इंडिया पार्टी है। इसका स्ट्रेचर माल इंडिया लेवल का है। संसद में भीर दूसरी जगहों पर भी इनके नेता हैं। इतके अपर लांछन है इसलिए यह बात साफ हो जानी चाहिये । मैं इंडियन गवन-मेंट से चाहता हूं कि इन सब चोजों पर वह विचार करे भीर विचार कर के इसको कैसे दूर किया जाए, कैसे इस देश की इंटेप्रिटी की, सावरेनिटी की रक्षा की जा सकती है इस पर बहस होनी जरूरी है। भैंडा सदन के नेता ने कहा इसको विजिनेस एडवाइनरी कमेटी में ले जाया जाए और जो इसका नियम हो, तरीका हो उस तशीके से इस पर वहस हो लेकिन सवाल इतना जरूर है कि सदन में चर्चा जरूर होनी चाहिये, यह में हाथ जोडकर धापसे प्रार्थना करता है।

HRI .PILOO MODY: Mr. Deputy Chairman, Sir. I regret the orchestrated noise that was going on on a matter which is not at all controversial. (*Interruptions*) It is not at all

controversial. And I also regret the fact that something is started over which . . .

SHRI SYED SIBTE RAZI; He is a Once he was having a badge on him saying, His hands are red \_\_\_

#### (Interruptions)

SHRI PILOO MODY: Why are you stopping him? 6ir, in this Parliament we are doomed to listen to illiterate and uncouth people. So, there is no question of wanting to top him. Let them have their say.

SHRI N. K. P. SALVE: That is why we have to listen to you.

SHRI PILOO MODY: That is why we heard you a little while ago. And that is why I said—"this Parliament" of which you are also a part and I am also a part. Now, you had your say. Sit down.

SHRI N. K. P. SALVE: I am not sitting down.

#### (Interruptions)

Sir, how can he arrogate to himself the authority. It is very highly undesirable.

(Interruptions)

SHRI PILOO MODY: Mr. Salve, if you pretend to be a gentleman, you should have objected to what he said and not to what I said. But it is obvious you are not. So, please sit down.

(Interruptions)

SHRI (MOLANA) ASRARUL HAQ (Rajasthan): You are a (Interruptions)

SHRI N. K. P. SALVE: Sir, on a point of submission. In a matter like this when the entire House *is* agitated, when the entire country is concerned over this matter, if you have to hear the leaders of the Opposition, if you have to hear the leaders of the ruling party, at least one thing is expected that this sort of trading abuses which is going on between Mr. Piloo Mody and others should not be

allowed. The manner in which . . . . (Interruptions) If you make a personal comment on me. I shall not sit down. Who the hell are you to ask "~ me to sit down? You better sit down? (Interruptions-) Sir you must curtail this attitude.

### (Interruptions)

SHRI PILOO MODY: We have enough in the House. Pleas ait down.

#### (Interruptions)

MR. DEPUTY CHAIRMAN: I don't think the world is right.

SHRI N. K. P. SALVE: Sir, it ia much better to be a than to be an and a

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, I was just saying that on an issue like this; where there is no controversy at all, we all want a discussion, including the alleged victims of this discussion who are supposed to be our friends of the BJP, who are implied in some way to be under attack. Even they want a discussion.

SHRI JAGANNATHRAO JOSHI (Delhi): We are ready for a discussion.

SHRI PILOO MODY: Where is the question of making all this *hallo*, *gulla*, may I know, unless it is orchestrated and meant to divert the attention from a more substantial issue of what is happening in. the whole country as represented by Mr. Antulay. (*Interruptions*)

What is more, Sir, only this morning, you were unfortunately not here. But I am sure that your loud speaker in your room, your relay service was very busy. We had the most unseemly spectacle over here. At 11 o'clook the Chairman promised us that he will continue to sit beyond 12. And it is on that assurance that Mr. Rama-murti, who had a submission to make, who had made it quite clear why he

<sup>\*</sup>Expunged as ordered by the Chair.

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was making it at 11 o'clock instead of 12 o'clock, agreed to make it at 12 o'clock.

MR. DEPUTY CHAIRMAN: Leave that matter.

SHRI PILOO MODY: No, no, Sir. It is very well tied. He made it quite clear why he wanted to make it all 11 o'clock and not because he wanted to infringe on the Question Hour but because there is no other way that we can address ourselves to the Chairman except in his Chamber. And some of us at any rate find it abhorrent to speak to the Chairman *in* his Chamber. We would like to speak to him here on the floor of the House. And therefore, it was for that reason . . . .

MR. DEPUTY CHAIRMAN; That is a different matter.

(Interruptions)

SHRI PILOO MODY: Will you please allow me to speak?

MR. DEPUTY CHAIRMAN: Let us dispose of this matter first.

SHRI PILOO MODY: Even yesterday . . . (Interruptions)

MR DEPUTY CHAIRMAN: Let us dispose of this matter first

SHRI PILOO MODY: I am disposing of this matter for you by saying that all of us want a discussion and I am disposing of this matter by requesting you to ask the Government to hold a discussion either here or anywhere that they want, or it is feasible to do so, at the earliest possible occasion, so that we have a full discussion on this question. There is no question of any controversy on the report at all. And if they want to create a controversy there must be some *mala fides* attached behind that (Interruptions)

MR. DEPUTY CHAIRMAN: Yes, Mr. Sukul, please be brief. One by one please.

#### Communal Riots in 210 Jamshcdxmr

SHRI P. N. SUKUL (Uttar Pradesh) : Sir, a motion signed by several Members  $ha_s$  already been submitted at 10.15 this morning. So many Members want a full-fledged discussion. What is your ruling? Why  $ar_e$  you inviting them to comment upon this thing?

MR. DEPUTY CHAIRMAN: It has been just received. It will be considered. If you have given a notice for Calling Attention. it will be considered.

SHRI P. N. SUKUL: We want your ruling immediately.

MR DEPUTY CHAIRMAN: That will be considered by the Chairman later on.

SHRI P. N. SUKUL: Otherwise they will be diverting the attention. (Interruptions)

MR. DEPUTY CHAIRMAN: **Yea**, Shri Razi.

श्री संयद सिब्ते रजी: सर, यह कोई नई बात नहीं है। सदस्यों के जो जजवात हैं उनकी जो भावनायें व्यक्त हुई हैं आपने उसका कोई निरादर नहीं किया है। अभी कुछ दिन पहले विरोधी पक्ष के लोगों ने महाराष्ट्र के म रूप मंद्री के खिलाफ यहां पर बहुत जोर-दार तरीके पर चर्चा उठाई ग्रौर हम लोगों ने उस वक्त अपनी तरफ से बात कहनी थी, कही। लेकिन विपक्ष का केस यह था कि कार्लिंग अटेन्शन मोशन आपके सामने रखा है और हमारी भावनाओं का श्रादर करते हुए श्राप कालिंग ग्रटेंशन मोशन को मंजूर फरमायें ताकि पूरा सदन जो है उस मामले के ऊपर बहस कर सके। आपने इसी सदन के भ्रन्दर उनकी भावनाओं का श्रादर करते हुए इसी चेयर से उसी समय इस बात की घोषणा की थी कि हम कालिंग श्रदेन्यन की इजाजत देते हैं और हम इस बात की इजाजत देंगे कि पूरे दिन इस पर बहस हो। श्रभी श्रापने हमारे साथी

श्रो पो० एन० सुक्त को वात पर फरमाया कि इपके ऊपर हम विचार करेंगे, देखेंगे। लेकि इ.मैं समझा हं कि जो कर्न्वेशन ग्रापने कुछ दिन पहले नायम निया या, यह एशी-रेंस उस नन्देंगत के खिलाफ है। फ़पया हमारी भावनाओं जा बादर करते हुए मैंबापसे धन्रोध करता हं कि यह केवल हमारी भावनाओं का सवाल नहीं है, देश की रक्षा भ्रीर सुरक्षाकी भावनाका सवाल है, इसलिए ग्राप इस पर इसी समय भपनी क्रलिंग दें।

SHRI SAT PAUL MITTAL: Sir ... (ब्यवधान) ...

श्री उपसमार्णात : तसल्ली रिवये श्रापको भी बुलालेंगे।

هرمي سيد الحبد هاشبي :

(انر پردیش) تیتی چهرمین صاحب جمشید پور کے 1949ع فسان کے سلسلے کے اندر انکواٹری کمھٹی کی جو ریورہ آئی ہے میں سنجہتا میں که ھندوستان کی آزادی کے بعد ایے اتحاس مين بهت مهاو يورن اثو رکهتی هے - اعم اثر رکهتی هے -اس لئے کہ جمشید ہور کے فساد میں جن باتوں کو کہا کہا ہے آم اناوائدی کمیٹی نے ان ہاتوں کے اوپر اپنی تصدیق کی مہو لكا دى - اس وجه سے اس ريورت کے اوپر اس سدن کے اندر بحث هونا ضروري هے - يه رپورت ايدي جگه پر اهم <u>ه</u>ے هي اور اس پر فور کیا جائے اور اس سدن کے اندر اس ير بحث كي جائه -

جمعهد يور کا يء فساد اس اعتبار سے بھی اھم ھے جس کے اندر هماری سد سهون کو یاد هوا که ایک ایمہولیلس کے اندر سو سوا سو مردون عورتوں اور بچوں کو جو اس کے اندر تھے اس کو زندہ جلا دیا گیا تھا ۔ اِس اینبولیلس کے ہمے بھی تیے تو اس اعتبار سے نه صرف هدوستان کی تواریخ میں یہ اھم فساد ہے بلکہ اس اعتبار سے بھی اس روپ مھن اس کی اھنہت ہوھ جاتی ہے کہ اس کے اندر جن شکتهوں کا نام لیا گیا ہے۔ جوں طاقتون کا نام لها کها هے بوالا واست آر - ایس - ایس - کو اس فساد کے سلسلے میں ملزم تہوایا کیا ہے -. . . . مهن سمجهتا هون که ضرورت اس بات کی ہے کہ اس سدن کے اندر فساد اور اس رپورٹ کے اوپر جو انکوائری کمیشن نے لیے ہے - ضرور بحث هر اور اس ير فور كيا جائے که واقعی جو انکواگری کمهای کی رپورٹ میں آر - ایس - ایس - کے سلسلے میں جو نام لھا ہے وہ کہاں تک ٹہیک ہے اس میں کہاں تک سچائی ہے ۔ اس لئے میں کہتا ہوں که کوئی آپ روللگ دین اسی بات کے اوپر - پورے دن کی بنعث اس ربورت کے اوپر عونہ جاهئے - (مداخلت) بہت اہم بات ہے اس رپورٹ کے اوپر -شرى مولانا إسرار الحق قاسمي:

†[श्री संयद ग्रहमद हाशमी: डिप्टी चेयरमैन साहत्र जमशेदपुर के 1979 ईसवो के फिशद के सिलिशिले के अन्दर इंक्जायरी कमेटो की जो रिपोर्ट ब्राई है में समझता हं कि हिन्दुस्तान की प्राजाशी के बाद प्रपने इतिहास में बहुत महत्वपूर्ण श्रसर रखती है, ग्रहं ग्रसर रखती है, के फिसाद में इसलिए कि जमशेदपुर जिन बातों को कहा गया है ब्राज इंक्वायरी कमेटी ने इन बातों के ऊनर श्रपनी तस्दीक की मोहर लगादो। इस वजह से इस रिपोर्ट के ऊपर इस सदन के अन्दर बहस होना जरूरी है। यह रिपोर्ट भपनी जगह पर महं है ही ग्रीर इस पर गौर किया जाए और इस सदन के अन्दर इस पर बहस की जाए । जमशेदपुर का यह फिशाद इस एतबार से भी शहं है जिसके अन्दर हमारे सदस्यों को याद होगा कि एक एम्ब्लॅस के अन्दर सी सवा सी मदों, श्रीरतों श्रीर बच्चों को, जो इसके ग्रन्दर थे, उनको जिन्दा जलादिया गया था । इस एम्बूलें स के अन्दर बच्चे भी यें जो इस एतबार से न लिर्फ हिन्द्रस्तान की तवारीख में यह श्रहं फिनाद है बल्कि इन एतबार से भी इस रूप में इसकी अहमियत बढ जाती है कि इतके अन्दर जित्र णिक्यों का नाम लिया गया है, जिन काउतों का नाम लिया गया है, बराह रास्त धार० एस० एस० को इन फिनाद के निलसिले में मल्जिम ठहराया गया है। मैं लमझता हं कि जरूरत इस बात की है कि सदन के चन्दर कि गाद और इस रिपोर्ट के ऊपर जो इंक्जायरी वामेटी में की है जरूर बहल हो श्रीर इन पर गौर किया जाए कि बाकई इंबनायरी समेटी की रिपोर्ट में आए० एस० एस० के विजिसिन में जो नाम दिया है वो कहां तक ठोक है ? इसमें कहां तक सञ्चाई है ? इसलिए मैं कहता हं कि कोई आप रूलिंग दें तो इत बात के ऊपर पूरे दिन

की बहस इस रिपोर्ट के ऊपर होनी चाहिए । (ब्यवधान) बहुत ग्रहं बात है इस रिपोर्ट के ऊपर ।]

Jamshedour

थी उपसमापति : बहस थोडे समय की होती है, दिन भर की कहां होती है।

SHRI ARVIND GANESH KUL-KARANI (Maharashtra): Sir, I rise to support the demands made by all Members of the House for a discussion. Sir, in 1979 when this incident took place, we were one with the Congress-I members to demand for appointment of a commission, and after pressure from the Centre as well as the Chief Minister, a commission was appointed. Sir, secularism of the country is a very important object of our culture and we demand a discussion on it. As the Leader of the House has said, it can be brought under a motion or a calling attention; it is for you to decide. My anxiety is that the discussion should be confined to this commission's report as well as to what happened at Moradabad and Aligrah, and this occasion should not be made use of to divert the attention on Mr. Antulay's case... (Interruptions). This deserves a discussion... (Interruptions). I request you to be here to listen to us, not as the Chairman did; he promised me but has gone away. So I desire that you please sit here and listen to us on the discussion on Jamshedpur and the carnage at Moradabad and Aligarh which also should be discussed.

भी महेन्द्र मोहन मिश्रः उपनमापति महोदय, यह जो कमीणन की रिपोर्ट आई है यह रिपोर्ट ही नहीं बहिन बाज एल्स में चार पांच काल से जानी हुई बात है जि कुछ कम्बनल पार्टियां हमारे मुलक में बा गई हैं। सन् 1979 का दंगा अब हमा तब हमारी नेता इंदिरा जी ने यह माफ तौर से कहाया ....(व्यवद्यान) जमनेतपुर की घटनाही नहीं, अलीगढ़ की घटना ही

<sup>[† ]</sup> Devnagri Translateration.

नहीं, कानपुर की घटनाही नहीं .. (व्यवधान) . जरा सुनिए, इंदिरा जी ने साफ ुणब्दों में बाहा ह्वा मुल्का में जो दंगे हो रहे हैं इसमें एक हो दल आर ०एस० एस० और जनसंघ वाले लोग हैं . . (स्पवधान) (व्यवधान) यह ब्राज सदन को ब्रीर मुल्क जानकारी हो कई है कि कमोशन श्राफ न्ववायरी हेडेंड वाई हाईकोर्ट जज.. (व्यवधान) में कुछ नहीं कहना चाहता हं... **ङ कहना चाह**ता हूं कि ङ दो लाईने रिपोर्ट की पढ़ कर सुनाना चाहता हं . . (व्यवधान) जरा स्निये, श्रीमन् ...

"while the seeds of communal hatred were sown by the Sarsangh -halak of the RSS Balasaheb Deorw n his speech on April 1979, Mr. Dina Vath Pandey, the then Janata Party \SLA representing Jasshedpur (East) tonstituency ' directly contributed to he outbreak of riot', according to the Indings of the Commission."

भी उपसमापति: भ्राप डोटेल की बात इस पर बहस हो ती करियेगा.. (व्यवधान) . .

SHRI MAHENDRA MOHAN MIS-The report further says:

"After giving careful and serious consideration to all the materials that are on record, the commission is of the view that the RSS, with its extensive organisation in Jamshedpur and which had close link\* with the Jana Sangh and the Bhara-tive Majdoor Sangh, had a positive hand in creating a climate which was most propitious for the outbreak of the communal disturbances."

"The commission on Mr. Dina Nath Pandey's role before and during the riots concludes '...Shri Dina Nath Pandey was a member of the RSS, his actions followed a line which was in fulfilment of the general scheme of the Hindu com-nunalists of Jamshedpur and that

they were also aimed at achieving the plan announced in the leaflet circulated them...' '... (Interruption,})

भी उपसम्पापति : उसकी जब बहस हो, तब बात कीजिएगा ।

श्रोमहेन्द्रमोहन मिश्राकहने का अर्थ यह है कि छोटी-छोटी बातों को लेकर हमारे विरोधी दल के लोग . . . (व्यवचान)

भी सवाशिव बागाईतकर (महारव्द) : मेरा व्यवस्था का प्रश्न है . . . . . (ग्यवधान)

श्रो महेन्द्र मोइन मिश्र । आज इमारे मुक को कमजोर करते के लिए जो ताक दें हैं, उन ताक दों का पर्दाफट गया है। इसलिए, श्रोमन, में चाहुंगा कि इस पर . . . (ब्यवधान)

## भी उपसमापति : हो नवा।

श्रो महेन्द्र मोहन मिश्र। मैं चाहंगा कि इस पर गम्भीरता से कल समय नितवित कर्दे जसमें हम लयग विस्तारापूर्वक . . . (व्यवधान) सरकार को इन पार्टियों को बैन करने का भ्रधिकार है . . . (व्यवधान) ऐसो पार्टी को, भार० एस ०एस० या जनसंघ जो मुल्क को ट्कर-ट्कड करना चाहती है, ऐसो पार्टी को हिन्दुस्तान में रहने की जगह नहीं है। भारतवर्ष की भूमि जहां हिन्दू भौर मुसलमान मिलकर रहते हैं, कम्यनल रामटस करवा कर मह लोग मक को ट्यडों में बांटना चाइते हैं। यह सवाल है . . . (व्यवधान) गई ।

श्रो योगेन्द्र शर्मा ङहिएर), हम भी इस मांग का समर्थंन करते हैं कि जमगों द-पुर दहगों की जो कमीशन की रिपोर्ट प्रकाशित हुवहै, उस र इस सदन में इस हो । नेता सदन ते कहा कि बिजतेस

एडवाइजरी कमेटो इस बात पर विचार करेगो ग्रीर समय नियत करेगी। चुंकि हमारा दल जायद विजनेस एडवाइजरी ्मेटी में नहीं है, इसलिए हम . . . .

SHRI PRANAB KUMAR MUKHER-JEE: All the leaders are invited. You can also join.

श्री योगन्द्र शर्माः जी, धैकयु । तो हम यह कहना चाहते हैं कि जिस वक्त 1979 में यह दंगे हुये थे, चूंकि हम विहार के रहने वाले हैं भौर इसलिए हम जानते हैं, उस वक्त हमारी पार्टी ने कहा था कि इस दंगे की आग से देश की अलसाने वाले आर० एस०एस० के लोगहैं। उस वक्त हमने कहा या कि इस दंगे की ग्राग लगाने वाले वहां का तस्कालीन जनसंघी एम० एल० ए०, दोना नाव पाण्डम हैं। कमोशन की प्रकाशित रिपोर्ट से माल्म होता है कि हमारा वह इल्जाम सही निकला।

भव सवाल यह है कि उस रिपोर्ट की क्या लिफारिशें हैं भीर उन पर लिफारिशों पर हमें क्या करता चाहिये क्योंकि साम्प्र-दायिक दंगे हमारे देश के जनतांतिक भौर धर्मनिरपेक्ष जनतंत्र के लिए एक ऐसा कोड हो गया है और उस को को जहा तक हम काट नहीं निकलेंगे, तब तक हम देश के धर्मनिरपेक्ष जनतंत्र की रक्षा नहीं कर सकेंगे। इसलिए यह बहुत ग्रावश्यक है कि इस पर काफी ससम दिवा जाएगा, सिर्फ कार्तिग घटशन के जर्र हस सवाल पर चर्चा काफो नहीं होगो । इस पर विशय बहस होंनी चाहिये सौर विशेष बहस के लिए बिजनेस एडवाइजरी कमेटी में समय को हमको निकालना चाहिये।

MR. DEPUTY CHAIRMAN: There are so many parties. I have to call at least one from each party.

श्री शिव चन्द्र शाः हो, वन पार्टी . . (ध्यवधान) जब नेता सदन बोल गये तब कितने लोग बोले . . . (व्यवधान) यह क्या नियम बनाते हैं . . . (व्यवधान) नेता बोल गये, कितने लोग बोले, पार्टी बहाँ नहीं थी, क्या पार्टी यह बना लेते हैं... (व्यवधान)

श्री सदाशिव अगईतर : कम्युनल रायटस के बारे में सदन में जो मांग हो रही हैं, उस पर बहस होने की मैं भाषा करता है। इस बहुस की सदन में करने का मीका आपके द्वारा समय नियत करके मिल जायेगा क्योंकि इस पर मतभेद नहीं है कि जो कौमी फिसाद इस तरह के होते हैं, कम्बनल राइट्स होते हैं, वह देश के नाम पर भौर हमारे सिक्युलिंग्डम के नाम पर धब्दा है। लेकिन, श्रीमन, मैं भ्रापका व्यान एक भीर बात की भीर खींचना चाहता हं कि जो ग्रखबार में खबर ग्राई है-जमसदपूर के बारे में जो रिपोर्ट मार्थ है, उसको शायद पटना विधान सभा ने पटल पर रखा जा रहा है।

एक माननीय सदस्य: विधान सभा चल रही है।

श्री सदाशिव । ईगतर: विधान सम रही चल नहीं है, लेकिन वह हमारी सदन के पटल पर रखा नहीं गया है। ऐसे विषय पर हमगी यह लेकर चर्चा करनी पड़गा भीर भगर यह रिपोर्ट का भाधाः वना कर के चर्चा करना चाहेंगे, तो बा करना नियमानुसार शायदहमारे लि। ममकिन नहीं होगा।

SHRI LAL K. ADVANI: M Deputy Chairman, Sir, there are two aspects to this probem. One is the problem of communal harmony about which the whole House is concerne and incidentally the issue of Jan shedpur has been highlighted by the report of a Commission of Inquir I feel happy that the report of a Con mission of inquiry was suddenly a

sion of Inquiry on

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sumed importance in the eyes of the present Government which till now had been mocking and ridiculing all Commissions of Inquiry.

. (Interruptions)

SHRI MANUBHAI PATEL: Why? Gupta Report and so many other Reports. (Interruptions),

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, when this matter was raised this morning, immediately I said, because I found that though the Commission mentions Jana Sangh which since 1977 does not exist except as a small party perhaps, with which I am not associated, but

(Interruptions)

AN HON. MEMBER: Bharatiya Mazdoor Bangh.

(Interruptions)

SHRI LAL K. ADVANI: Sir. I knew that the attack in this House would be on my party (Interruptions) . Mr. Deputy Chairman, Sir, so far as I am concerned, my party is concerned, I said in the very beginning that I would be happy if there is a full-fledged discussion ..;.

كيا آب جن سلكه، نهين هين يرقعه بدل دیا ہے دھرکا دیاہے کے لگے - اینا نام بھارتیہ جلتا ہارتی رکھا ہے۔

† श्री मौलाना श्रसरारूल हक : वया धाप जनसंघ नहीं हैं? बुका बदल दिया है धोखा देने के लिए। अपना नाम भारतीय जनता पार्टी रखा है। (व्यवधान)]

MR. DEPUTY CHAIRMAN: Order, order please

बैठ जाइये क्रमा करके।

† Devanagari Transliteration.

SHRI LAL K. ADVANI: I said that my party would be happy if {here was a full-fledged discussion on the issue of communaiism itself, includ Jamshedpur, including Aligarh, including Moradabad. Sir it is signifi cant that both these Commission of Inquiry, namely on Jamshedpur and on Aligarh, were constituted during the Janata regime, but the Commis sion of Inquiry on Aligarh was wound up, it, report was not brought before the House. I regard communal riots as a stigma on the face of the coun try and my party would be willing to make full contribution to ensuring that riots in this country, come-to an end, but, Sir, I submit that communal riots cannot come to an and unless they are insulated from partisan poli tics and I am sorry to say that very often.....

Communal Riots in

Jamshedpur

SHRI SYED SIBTE RAZI: He is sidetracking the issue.

SHRI LAL K. ADVANI: I am not sidetracking the issue. I will face it; I will reply to everything.

SHRI SYED SIBTE RAZI: Now you are trying to isolate the issue.

SHRI LAL K. ADVANI: During the period 1977 to 1979 riots, took place in Aligarh in Jamshedpur, in Nadiad, in Sambalpur, in Hyderabad. I would have welcomed a Commission of Inquiry on all these riots. In some it was appointed, but... (Intemip-tions).

SHRI SYED SIBTE RAZI: about this?

MR. DEPUTY CHAIRMAN: That will do.

SHRI LAL K, ADVANI: No, Sir. There are two aspects as I said.

शी सैयव सिक्ते रजी: बुहलू भर पानी में डूब जामा चाहिये ब्रापकी पर्टी को।

SHRI LAL K. ADANI: Communal harmony, or national integration, is an important issue. Just as communal harmony and national inte221 Re. Findings of Commis- [ 14 SEP. 1981 ] . sion of Inquiry On

gration are important issues, political integrity  $i_s$  also an important issue— integrity in public life. I would not like the issue to be used only as red herring to divert attention from an issue that has been before the whole country. (Interruptions). Therefore, I welcome a discussion.... (Interruptions) ... on Jamshedpur.

# श्री महेन्द्र मोहन मिश्रः श्राडवाणी जी, श्राप इस कलंकित पार्टी में मत रहिए (क्यवचान) मुंह काला है, मत बताइए।

MR. DEPUTY CHAIRMAN: Just a moment please.

(Interruptions)

SHRI PILOO MODY: Antulay.

## श्रीमती सरोज खापडें (महाराष्ट्र) बोलिए, बोलिए।

MR. DEPUTY CHAIRMAN: Mr. Hegde, please go on.

SHRI PILOO MODY: Antulay. (Interruptions)

SHRI RAMAKRISHNA HEGDE (Karnataka): You call them to order. The Leader of the House has completely resigned to the situation— I am sorry both the Leoder and the Chief Whip of that party are present here—and what has been going on... (Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI RAMAKRISHNA HEGDE: I do not understand why our friends on the other side.

(Interruptions)

SHRI PILOO MODY: Antulay. (Interruptions)

SHRI J. K. JAIN: Prom the way he is shouting, it appears that some • has entered the House. Look at what he is doing. Look at that \*

SHRI PILOO MODY: Antulay.

Communal Riots in 222 Jamshedvur

SHRI J. K. JAIN: Send him to a (Interruptions)

SHRI SYED SIBTE RAZI; I am sorry to say Piloo Mody\*

## श्री उपसमापति : कुछ सुनाई तों देता नहीं ।

SHRI N. P CHENGALRAYA NAIDU (Andhra Pradesh) Please call a .He has gone .

SHRI J. K. JAIN: Send him to

(Interruptions)

MR. DEPUTY CHAIRMAN: Pleas go on Mr. Hegde.

(Interruptions) If you do not want to say, let me proceed further. I am hearing you. Please go on.

SHRI RAMAKRISHNA HEGDE: Sir, my point is this.

(Interruptions)

MR. DEPUTY CHAIRMAN; II anything unparliamentary has been said, I will look into it.

## बोलने तो दीजिये । (व्यवधान)

SHRI RAMAKRISHNA HEGDE: Sir, I cannot understand the totally unjustified misaprehension of the friends on the other side about the opposition not wanting also a thorough discussion on the Enquiry Commission Report. But I do understand this sudden sharpening of their reflexes on this particular issue. (Interruptions)... Your reflexes have been suddenly aroused. (Interruptions) ... We are equally exercised over the findings of this Commission, but we do not know what exactly are

•Expunged as ordered by the Chair.

Table

the contents in the report. They are depending upon the press report\*,

Papers laid

SOME HON. MEMBERS: No, no.

SHRI RAMAKRISHNA HEGDE; How do you know? As long as a copy of the report is not placed on the Table of the House, we cannot accept whatever they are saying. (Interruptions) Sir. Jamshedpur was not the only place where communal riots had taken place. It goes to the credit of the Janata Government that when it happened, immediately a Commission of Inquiry was appointed. (Interruptions)... We do not want to bury the reports of the Inquiry Commission. It looks only comical on their part that having burnt all the Inquiry Commissions' reports such as the Shah Commission, the Gupta Commission and so on they should

be showing a copy of this report -----(Interruptions)... Now it looks very comical on their part to demand a sudden discussion. We are for the discussion: let the report come for discussion. Jamshedpur as compared to Moradabad, was nothing. How many communal riots have taken place during the last one year? (Interruptions)

MR. DEPUTY CHAIRMAN: I would like to tell hon. Members that we shall now adjourn for lunch. In the meantime, during the lunch period, I will consult and convey the feelings of the House to the hon. Chairman and, if necessary, I will have a discussion with the various leaders of the parties in the House also. Perhaps notice for Calling-Attention have also been received by my office this morning. We shall consider it as to in what form and in what phraseology we can raise it sometime afterwards—not today.

SHRI DINESH SINGH (Uttar Pradesh): Sir, may I make one suggestion? Since the Minister of State for Home Affairs is here I would request the Government to place a; copy of the report as early as possible on the Table of the House.

SHRI PRANAB KUMAR MUKHERJEE: This report cannot be laid on the Table of the House. It can be placed in the library for the Members to see.

the

SHRI LAL K. ADVANI: Very many documents are circulated by the Government of India. So, even this document can be circulated to the Members.

' SHRI PRANAB KUMAR MUKHERJEE: These are two different things, I am objecting to laying it on the Table of the House.

MR. DEPUTY CHAIRMAN: I hope the Home Minister will make it available in the library.

#### **PAPERS LAID ON THE TABLE**

I. Reports of the Monopolies and Restrictive Trade Practices Commission in cases of (i) M]s. Swadeshi Polytex Limited, New Delhi, and (11) M|s. Brooke Bond India Limited, Calcutta and related papers.

II The Delimitation Of Council Constituencies (Andhra Pradesh) Amendment Order, 1981.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1989: —
- (i) Report of the Monopolies and Restrictive Trade Practices Commission under section 21 (3) (b) of the said Act, in the case of M/s. Swadeshi Polytex Limited, New Delhi, for substantial expansion of its capacity from 6100 tonnes to 12200 tonnes per annum for the manufacture of polyester staple fibre at its existing local tion in Ghaziabad and an Order dated the 29th August, 1981, of the Central